

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Subject: Engagement of Standing Counsels in District Srinagar of the Union Territory of Jammu and Kashmir.

Government Order No. 4901 -JK(LD) of 2022.
Dated. 20 - 07- 2022

Sanction is hereby accorded to the engagement of following Advocates, as Standing Counsels, for defending/conducting the cases of the departments/ Corporations/ PSUs before the allocated Subordinate Courts of District Srinagar:-

S.No.	Name of the Standing Counsel Shri
01.	Mubashir Majid Malik
02.	Jeetender Singh
03.	Zahid Qais Noor
04.	Basharat Majid

Asst

The above said appointments shall be on the following terms and conditions:-

- i) The appointment of Standing Counsels shall be governed by Government Order No. 1754-LD(A) of 2013 dated 16-05-2013 read with Government Order No. 3245-LD(A) of 2019 dated 27-06-2019 read with Government Order No 5886-JK(LD) of 2021 dated 23.12.2021;
- ii) The engagement shall be for a period of one year. However, in case of any misconduct with any Government functionary, unethical practice or non-satisfaction of the department, the said counsel can be terminated forthwith without any further notice;
- iii) In terms of Administrative Council Decision No. 35/4/2021 dated 10-03-2021 read with Government Order No.1678-JK(LD) of 2021 dated 24-03-2021, the standing Counsels shall submit the information of cases on daily basis through Director Litigation Kashmir and fortnightly to the Department of Law Justice and P.A. on a devised proforma GC-I and GC-II and shall also furnish weekly/Department wise advance list of cases on each

Friday or Saturday as the case may be on a devised proforma GC-III;

- iv) All the Standing Counsels shall join before the Director Litigation Kashmir along with his/her updated C.V and other related documents within a period of 05 days failing which their engagement shall be treated as cancelled;
- v) The Director Litigation **Kashmir** shall allocate courts in the District to the Standing Counsels in a manner that the work distribution amongst them is equitable and proper representation in all the cases is ensured;

By Order of the Hon'ble Lieutenant Governor.

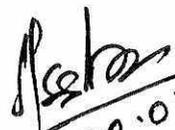
Sd/-
(Achal Sethi)
Secretary to Government

No: Law-STCL/13/2021-10.

Dated: 20 -07-2022

Copy to the:-

1. Learned Advocate General J&K, Srinagar.
2. All Administrative Secretaries.
3. Principal Secretary to Hon'ble Lieutenant Governor.
4. All Head of the Departments.
5. Deputy Commissioner Srinagar.
6. Director Information, J&K, Srinagar
7. Director, Archives, Archaeology and Museums.
8. Director Litigation Kashmir.
9. Concerned Standing Counsels.
10. Private Secretary to Chief Secretary.
11. Private Secretary to Secretary to Government, General Administration Department.
12. Private Secretary to Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
13. Incharge Website.
14. Government Order file.


20.07.2022

(Ashish Gupta)
Additional Secretary to Government